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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

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O.A. No. 451 of 1993
M.A. No. 3955 of 1994

Dated New Delhi, this 7th day of March, 1996.

HON'BLE MR JUSTICE P. K. SHYAMSUNDAR, ACTING CHAIRMAN
HON'BLE MR K. MUTHUKUMAR, MEMBER (A)

Devta Parshad
S/o Shri Raghu Nath
Vill. Nakha Basant
P.O. Bhalpur
Dist. Gonda (U.P.).

... Applicant

By Advocate: Shri V. P. Sharma

versus

1. Union of India, through
The General Manager
Northern Railway
Baroda House
NEW DELHI.
2. The Divisional Railway Manager
Northern Railway
BIKANER.
3. The Assistant Engineer (Meter Gang)
Northern Railway
Delhi Main, Delhi Jn.

... Respondents

By Advocate: Shri N. K. Aggarwal ✓

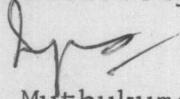
O R D E R (Oral)

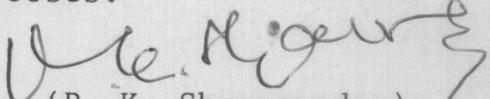
Mr Justice P. K. Shyamsundar

The application is finally disposed off as withdrawn as learned counsel for the applicant states that he would advise his client to file a representation to the administration seeking enishment as casual labour and for seeking further relief, if any, which however is not an aspect which we should commend. But if the

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applicant were to make any representation to the department for enlisment as casual labour, it will be open to the department to dispose off the same as expeditiously as possible. No costs.


(K. Muthukumar)
Member(A)


(P. K. Shyamsundar)
Acting Chairman

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